

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 86508 of 2017

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-063-2017-18 dated 10.04.2017 passed by the Commissioner (Appeals), Pune Appeals II, Kolhapur Commissionerate)

Shri Vikram Ashwinkumar Lakade

.....Appellant

Ladake Plaza, Mayni Road,
At post-Vita, Taluka- Khanapur
District Sangli

Vs.

Commissioner of CGST, Kolhapur

.....Respondent

Vasant Plaza, 4th & 5th Floor, C S no. 1079/2
KH Rajaram Raod, Bagal Chowk,
Kolhapur

APPEARANCE:

None for the appellant
Shri Dhananjay Dahiwalé, DC(AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 85082/2025

DATE OF HEARING: 29-01-2025
DATE OF DECISION : 29-01-2025

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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